

(b) whether Government will take up the proposal; and

(c) when it will be implemented?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) Yes, Sir.

(b) and (c). The matter is under consideration.

#### **Unauthorised Tobacco Cultivation in Punjab**

**231. Shri Ram Garib:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that unauthorised cultivation of tobacco in the State of Punjab has shown an increase in the current year over the figures of the year 1959 for the same period;

(b) whether it is also a fact that such cultivation in the District of Kangra and Gurdaspur are not properly checked and the defaulters escape the penalty; and

(c) if so, what action Government propose to take to bring the culprits to book and whether Government have issued any licences for such cultivation in these Districts during the current year and if so, on what grounds?

**The Minister of Finance (Shri Morarji Desai):** (a) The area of unauthorised tobacco cultivation detected from 1-1-1960 to 30-6-1960 was 6.42 acres as against 1.89 acres during the corresponding period in the year 1959.

(b) As far as Government are aware the answer is in the negative; 6 cases of unauthorised cultivation involving an area of 3.54 acres were registered in Gurdaspur District from 1-1-60 to 30-6-60. During the same period one case involving an area of 16 Cents was registered in Kangra District.

(c) Action is taken against the offenders by the appropriate authority in accordance with the rules on the subject which provide for imposition

of a maximum penalty of Rs. 1,000 in each case. Licences are not required for the cultivation of tobacco under the Central Excise Rules, 1944, and even licences for curing are not required when the total quantity cured does not exceed the limit of 40 lbs. in Kangra and Gurdaspur Districts.

#### **Special Pay for Handling Cash**

**232. Shri Ram Garib:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that persons handling cash in various Ministries and Departments are paid special pay;

(b) if so, what is the scale according to which the special pay is allowed;

(c) whether this special pay is fixed on the basis of the amount of cash handled by the Cashier per month or the number of staff to whom the cash is disbursed; and

(d) if so, what are the scales prescribed by Government to scrutinise the cases of sanctioning special pay for handling cash?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes.

(b) The special pay is allowed on the following scale:—

Volume of monthly cash disbursements	Rate of special pay per month admissible
Upto Rs. 4,000	Nil. But if the incumbent of the post is required to furnish security a special pay of Rs. 5/- may be given.
Above Rs. 4,000 upto Rs. 10,000	Rs. 10/-
Above Rs. 10,000 upto Rs. 15,000	Rs. 15/-
Above Rs. 15,000 upto Rs. 20,000	Rs. 20/-
Above Rs. 20,000 upto Rs. 25,000	Rs. 25/-
Above Rs. 25,000	Rs. 30/-

(c) The special pay is fixed on the basis of the monthly average amount of actual cash disbursements during a period of at-least six months. It is not fixed with reference to the number of staff to whom the cash is disbursed.

(d) The scales are as stated in (b) above.

#### Appointment of New Finance Commission

233. { Shri P. C. Borooah:  
Shri Bibhuti Mishra:

Will the Minister of Finance be pleased to state whether there is any proposal to appoint a new Finance Commission in the near future?

**The Minister of Finance (Shri Morarji Desai):** The proposal is under consideration.

#### M.E.S. Employees

234. **Shrimati Renu Chakravartty:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1252 on the 2nd April, 1960 and state:

(a) whether the arrears of increments have been paid to 206 M.E.S. employees; and

(b) if not, the reasons for the delay?

**The Minister of Defence (Shri Krishna Menon):** (a) No, Sir.

(b) The bills for payment of arrears to the employees are at present under the scrutiny of the audit authorities and payment is expected to be made shortly.

#### Scheduled Castes and Scheduled Tribes

235. { Shri Halder:  
Shri Nagi Reddy:

Will the Minister of Home Affairs be pleased to state the amount spent

upto March, 1960 for the Scheduled Castes and Scheduled Tribes (separately) out of the sum allotted during the Second Five Year Plan?

**The Deputy Minister of Home Affairs (Shrimati Alva):** The actual expenditure incurred during the year 1959-60 has not yet been reported by the State Governments and Union Territory Administrations. The estimated expenditure upto March 1960 i.e. actuals for the years 1956-57 to 1958-59 and anticipated expenditure for the year 1959-60 for the welfare of Scheduled Castes and Scheduled Tribes is Rs. 20.30 crores and Rs. 28.82 crores respectively.

#### Life Insurance Business in Orissa Division

236. **Dr. Samantsinhar:** Will the Minister of Finance be pleased to state:

(a) the total amount and number of life insurance proposals made in the Orissa Division of the Life Insurance Corporation in 1959;

(b) how many proposals are finally accepted and the total amount of insurance in that year;

(c) the number of policies that are continuing and the year-wise percentage of lapses in that division;

(d) the number of premium receipts pending adjustment; and

(e) the average time taken for the adjustment of premium receipts?

**The Minister of Finance (Shri Morarji Desai):** (a) 16,143 proposals for an amount of Rs. 5.74 crores were received by the Cuttack Division of the Corporation in the Orissa State.

(b) 15,850 proposals for Rs. 5.61 crores, including 302 proposals for 0.10 crores from 1958 account, were accepted and 14,374 proposals for Rs. 5.10 crores were completed.

(c) Information is not available.

(d) Information is not available.

(e) About 1 to 7 days.